

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.240/MP/2016

Subject : Petition for seeking declaration that no relinquishment charges are payable for termination of the Medium-term Open Access, dated 6.10.2015, granted to the petitioner by Power Grid Corporation of India Limited.

Date of hearing : 24.1.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Thermal Powertech Corporation India Limited (TPCIL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Sitiesh Mukherjee, Advocate, TPCIL
Shri Gautam Chawla, Advocate, TPCIL
Ms. Akansha Tyagi, Advocate, TPCIL
Shri Kedar Guttikar, TPCIL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking declaration that no relinquishment charges are payable for termination of the Medium term Open Access (MTOA) granted to the petitioner on 6.10.2015.

2. Learned counsel for PGCIL requested for time to file its reply to the petition.
3. In response to the Commission's query as to whether the capacity remain unutilized, the learned counsel for PGCIL submitted that LTA has been operationalized and clarification with regard to MTOA will be furnished.
4. After hearing the learned counsels for both the parties, the Commission directed PGCIL to file its reply alongwith the clarification regarding MTOA by 17.2.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 7.3.2017. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.
5. The petition shall be listed for hearing on 10.3.2017.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)